

(48)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

C.A.NO. 927/95

DATE OF JUDGMENT: 7-8-95

BETWEEN:

A.R. Shanker .. Applicant.

VS

1. The Director General, Telecommunications,
Sanchar Bhavan, Parliament Street,
New Delhi-1.
2. The Director, Vizilliance-3,
Room No.423/B, 4th Floor,
Dhak Bhavan, Parliament Street,
New Delhi-1.
3. The Chief General Manager,
Telecommunications, Nampally,
Hyderabad.
4. The General Manager, Telecom District,
Hyderabad, Suryalok Complext, Hyderabad-33.
5. The Divisional Engineer, Trunks & SSX Telephone
Bhavan, Hyderabad-33. .. Respondents.

COUNSEL FOR THE APPLICANT: SHRI K.K.Chakravarthy

COUNSEL FOR THE RESPONDENTS: SHRI N.V.Ramana,
Ex/Addl.CGSC.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

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Copy to :-

1. The Director General, Telecommunications, Sanchar Bhavan, Parliament Street, New Delhi-1.
2. The Director, Vigilance-3, Room No. 423/B, 4th Floor, Dhak Bhavan, Parliament Street, New Delhi-1.
3. The Chief General Manager, Telecommunications, Nampally, Hyderabad.
4. The General Manager, Telecom District, Hyderabad, Suryalok Complex, Hyderabad-33.
5. The Divisional Engineer, Trunks & SSX Telephone Bhavan, Hyderabad-33.
6. One copy to Mr. K. K. Chakravarthy, Advocate, CAT, Hyd.
7. One copy to Mr. N. V. Ramana, Addl. CGSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

kku.

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O.A. No. 927/95

Dt. of decision: 7-8-1995.

JUDGEMENT

[As per the Hon'ble Sri Justice V.Neeladri Rao, V.C.]

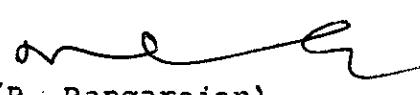
Heard Sri K.K.Chakravorthy, learned counsel for the applicant and Sri Rajeshwar Rao, learned counsel for the respondents.

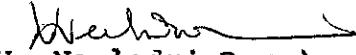
2. The applicant was removed from service as per order dt. 15.12.92 by way of punishment. The appeal thereon to R-4 was rejected as being time barred. The applicant preferred revision against the said order to R-1. R-2 on behalf of R-1 informed the applicant that as R-3, the Chief General Manager also competent to dispose the revision, he will dispose the same (by order dt. 1-2-94 vide Annexure-12).

3. This O.A. was filed praying for setting aside order dt. 15.12.94 whereby the applicant was removed from service.

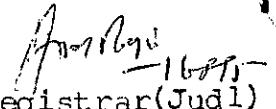
4. In the circumstances, it is just and proper to dispose this O.A. by directing the R-3 to dispose the revision petition filed by the applicant before R-1 which was forwarded to him ^{by R} ~~(R-2)~~ ^{and} expeditiously, preferably by the end of October, 1995.

5. The O.A. is ordered accordingly at the admission stage. No costs.//


(R. Rangarajan)
Member (A)


(V. Neeladri Rao)
Vice Chairman

Open Court dictation
7.8.1995


Dy. Registrar (Judl)

04-729/95

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEEBADRI RAO
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN: (M(ADMN)

DATED 7-8-1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

O.A. No.

TA. No.

729/95

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

At the Adminstration
V. Nagar

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

No Spare COPY

